

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MOUNTVIEW CONSULTANCY PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Mountview Consultancy Private Limited
2.	Date of incorporation of corporate debtor	14-07-2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140WB2010PTC151287
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No. 803B, Cabin No. B, Shaila Tower, 8th Floor, J1/16, EP Block, Salt Lake, Sector V, Kolkata, West Bengal, India, 700091
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 13 <sup>th</sup> August, 2024.
7.	Estimated date of closure of insolvency resolution process	9 <sup>th</sup> February 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kejriwal Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054 West Bengal nkejriwal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-178. CIT Scheme VI-M, 3rd Floor, Phoolbagan, Kolkata- 700054, West Bengal mountview.cirp@gmail.com
11.	Last date for submission of claims	27 <sup>th</sup> August 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mountview Consultancy Private Limited on 13.08.2024.

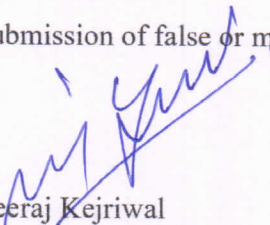


The creditors of Mountview Consultancy Private Limited, are hereby called upon to submit their claims with proof on or before 27.08.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Neeraj Kejriwal  
Interim Resolution Professional of Mountview Consultancy Private Limited.  
Reg No: IBBI/IPA-001/IP-P00392/2017-2018/10710.  
Date: 15-08-2024  
Place: Kolkata